

(2021) 04 CAT CK 0021

In the Central Administrative Tribunal

Case No : Original Application No. 741 Of 2021, Miscellaneous Application No. 0968 Of 2021

Babita Sharma & Others

APPELLANT

Vs

Delhi Subordinate Services Selection Board (DSSSB) & Others

RESPONDENT

Date of Decision : 05-04-2021

Acts Referred:

Citation : (2021) 04 CAT CK 0021

Hon'ble Judges : L. Narasimha Reddy, J; Pradeep Kumar, Member (A)

Bench : Division Bench

Advocate : Anuj Aggarwal, Esha Mazumdar, Sriparna Chatterjee

Final Decision : Disposed Of

Judgement

L. Narasimha Reddy, J

1. The Delhi Subordinate Services Selection Board (DSSSB) issued an Advertisement dated 04.03.2021, inviting applications for various posts, including the Special Education Teacher with Code No.32/21. The age limit stipulated for that post is 30 years for the unreserved category. The applicants crossed that age limit. This OA is filed, with a prayer to direct the respondents to relax the age limit for the post.

2. The applicants contend that on several occasions, the Government relaxed the age limit in compliance with the directions issued by the Hon'ble High Court. Reference is made to an order dated 13.03.2020 passed in this behalf.

3. We heard ShriAnujAggarwal, counsel for the applicants and Ms. EshaMazumdar, counsel for respondents, at the stage of admission.

4. The applicants seek the relief of relaxation of age limit. That is purely in the realm of the User Department, i.e. MCD. It is true that in the Writ Petition No.9040/2019, the Hon'ble High Court directed the respondents therein to relax

the age limit as well as the conditions as to the date by which the qualification of CTET must be obtained. The resultant order was passed by the DSSSB on 13.03.2020. However, it was mentioned that it is one time relaxation. Since that was in pursuance of the order of the Hon'ble High Court, we do not feel it appropriate to straightaway grant relaxation. We, however, leave it open to the applicants to make a representation claiming the benefit of relaxation of age limit. We passed similar order in OA No.664/2021.

5. We, therefore, dispose of the OA, leaving it open to the applicants to make a representation, claiming the benefit of relaxation in age limit. The representation, if made, shall be disposed of within a period of two weeks from the date of presentation thereof. If it is decided to relax the age limit, the applicants and other similar situated persons shall be permitted to upload the applications even after the due date.

6. MA No. 968/2021 also stands disposed of.

There shall be no order as to costs.